

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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**Minutes of NC-V meeting No.04/AM 16 held on 30.04.2015**

The meeting No.04/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was held on 30.04.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri Barinder Singh, Assistant Director	MSME
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.04/AM-16 dated 30.04.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 4/84-ALC3/2015 **MEETING DATE** : 30.04.2015

<b>Case No.:</b> 1/4/84-ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 4/84-ALC3/2015 30.04.2015	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00030/AM16/	RLA File :07/24/040/00257/AM14/	Lic.No/Date:0710099624 13.11.2013		
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens Shorts made of 55% Linen 45% Cotton Dyed Fabric, GSM-200, +/- 10% - Style No.MAS147001.	124400 Nos.	55% Linen 45% Cotton Dyed Fabric, GSM-200, +/- 10%	279900 Sq. Mtrs.
2.	Mens Shorts made of 55% Linen 45% Cotton Bleached Fabric, GSM-200, +/- 10% - Style No.MAS147001.	15600 Nos.	55% Linen 45% Cotton Bleached Fabric, GSM-200, +/- 10%	35100 Sq. Mtrs.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:5/15/84-ALC3/2014	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:4/84- ALC3/2015 30.04.2015	Status: Deffered
HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date:28.05.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from D/o C&PC are still awaited. It was therefore decided to remind them. Hence case stand deferred for re-listing on 28.05.2015.			

Case No.:24/30/84-ALC3/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:4/84- ALC3/2015 30.04.2015	Status: Deffered
HQ File :01/84/050/00263/AM15/	RLA File :56/24/040/00023/AM15/	Lic.No/Date:5610004370 11.08.2014	Defer Date:28.05.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from D/o C&PC are still awaited. It was therefore decided to remind them. Hence case stand deferred for re-listing on 28.05.2015.			

Case No.:13/4/84-ALC3/2015	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:4/84- ALC3/2015 30.04.2015	Status:Case Added
HQ File :01/84/050/00042/AM16/	RLA File :34/24/040/00304/AM15/	Lic.No/Date:3410040963 16.02.2015	Defer Date: 28.05.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME). Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 28.05.2015.			

Case No.:5/4/84-ALC3/2015	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:4/84- ALC3/2015 30.04.2015	Status: Deferred
HQ File :01/84/050/00034/AM16/	RLA File :02/24/040/00228/AM15/	Lic.No/Date:0210205622 09.03.2015	Defer Date: 28.05.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item, applicant firm have neither mentioned in excess wastage of 5% in lieu of SION. In this connection, the Committee decided to call for the following information/details :-			
(i) Manufacturing process indicating stage-wise wastage claim inputs alongwith justification thereof;			







(ii) Justification for combing and re-combing which Animal Hair and second stage for justification.

In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 28.05.2015.

<b>Case No.:</b> 2/4/84-ALC3/2015	<b>Party Name:</b> AMRIT EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 4/84-ALC3/2015 30.04.2015	<b>Status:</b> <b>Deferred</b>
<b>HQ File</b> :01/84/050/00031/AM16/	<b>RLA File</b> :02/24/040/00230/AM15/	<b>Lic.No/Date:</b> 0210205648 17.03.2015	<b>Defer Date:</b> 28.05.2015
6 <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item applicant firm have neither mentioned given CAD/CAM, Measurement Chart, etc. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 28.05.2015.			

<b>Case No.:</b> 12/4/84-ALC3/2015	<b>Party Name:</b> STERLING FASHIONS	<b>Meet No/Date:</b> 4/84-ALC3/2015 30.04.2015	<b>Status:</b> <b>Deferred</b>
<b>HQ File</b> :01/84/050/00041/AM16/	<b>RLA File</b> :32/24/040/00030/AM15/	<b>Lic.No/Date:</b> 3210077489 20.03.2015	<b>Defer Date:</b> 28.05.2015
7 <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item applicant firm have neither mentioned given CAD/CAM, Measurement Chart, etc. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 28.05.2015.			

<b>Case No.:</b> 8/4/84-ALC3/2015	<b>Party Name:</b> P.K.OVERSEAS	<b>Meet No/Date:</b> 4/84-ALC3/2015 30.04.2015	<b>Status:</b> <b>Deferred</b>
<b>HQ File</b> :01/84/050/00037/AM16/	<b>RLA File</b> :05/24/040/00602/AM15/	<b>Lic.No/Date:</b> 0510393685 23.03.2015	<b>Defer Date:</b> 28.05.2015
8 <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item applicant firm have neither mentioned given CAD/CAM, Measurement Chart, etc. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-			



listing on 28.05.2015.

<b>Case No.:</b> 3/4/84-ALC3/2015	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:4/84-ALC3/2015 30.04.2015	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00032/AM16/	RLA File :08/24/040/00482/AM15/	Lic.No/Date:0810134901 24.03.2015	Defer Date: 28.05.2015
<p>9 <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and noted that as per SION J-96 40% Dyed allowed when your requirement is 0.167 per Kg. for 30% strength where as per SION 0.125 Kg. of Cotton content in the export product of 40% strength is allowed. It was therefore decided to advise the applicant firm to furnish the justification of your requirement of 0.167 per Kg. to Kg. content in the export product details urgently to take a final view in the matter. The case stands deferred for re-listing on 28.05.2015.</p>			

<b>Case No.:</b> 11/4/84-ALC3/2015	Party Name:MICAPLY,	Meet No/Date:4/84-ALC3/2015 30.04.2015	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00040/AM16/	RLA File :11/24/040/00016/AM15/	Lic.No/Date:1110028134 24.03.2015	Defer Date: 28.05.2015
<p>10 <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter may also be sent to DIPP for comments. The case stands for re-listing on 28.05.2015.</p>			

Case No.:4/4/84-ALC3/2015	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:4/84-ALC3/2015 30.04.2015	Status: Approved	
HQ File :01/84/050/00033/AM16/	RLA File :05/23/040/00600/AM15/	Lic.No/Date:0510393750 26.03.2015		
11 <b>Decision : Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens Half Sleeve Shirt made of 65% Polyester 35% Cotton Fabric (indigenous) with 65% Polyester 35% Rayon	30000 Nos.	65% Polyester 35% Rayon Machine Embroidered Woven Badges (Style No.T14108-1).	60000 Nos. (Net to net)

	Machine Embroidered Badges (imported), Style No.T14108-1 – 60000 Pcs., T14065 – 60000 Pcs. and T14105-1 - 30000 Pcs.		65% Polyester 35% Rayon Machine Embroidered Woven Badges (Style No.T14065).	60000 Nos. (Net to net)
			65% Polyester 35% Rayon Machine Embroidered Woven Badges (Style No.T14105-1).	30000 Nos. (Net to net)
2.	Mens Half Sleeve Shirt made of 65% Polyester 35% Cotton Fabric (indigenous) with 65% Polyester 35% Rayon Machine Embroidered Woven Badges (imported), Style No.T14108-1 – 60000 - Pcs., T14065 – 60000 Pcs. and T14105-1 - 30000 Pcs.	30000 Nos.	65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14108-1).	60000 Nos. (Net to net)
			65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14065).	60000 Nos. (Net to net)
			65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14065-1).	30000 Nos. (Net to net)
3.	Mens Half Sleeve Shirt made of 65% Polyester 35% Cotton Fabric (indigenous) with 65% Polyester 35% Rayon Machine Embroidered Woven Badges (imported), Style No.T14108-1 – 60000 Pcs., T14065A – 60000 Pcs. and T14112-2 - 30000 Pcs.	30000 Nos.	65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14108-1).	60000 Nos. (Net to net)
			65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14065-A).	60000 Nos. (Net to net)
			65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14112-2).	30000 Nos. (Net to net)
4.	Mens Half Sleeve Shirt made of 65% Polyester 35% Cotton Fabric (indigenous) with 65% Polyester 35% Rayon Machine Embroidered Woven Badges (imported), Style No.T14108-1 – 60000 Pcs., T14065 – 60000 Pcs., T14109-1 – 60000 Pcs. and T14107-A - 30000 Pcs.	30000 Nos.	65% Polyester 35% Rayon Machine Embroidered Woven Badges (Style No.T14108-1).	60000 Nos. (Net to net)
			65% Polyester 35% Rayon Machine Embroidered Woven Badges (Style No.T14065).	60000 Nos. (Net to net)
			65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14109-1).	60000 Nos. (Net to net)

			65% Polyester 35% Rayon Machine Embroidered Woven Badges, (Style No.T14107-A).	30000 Nos. (Net to net)
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The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 6/4/84-ALC3/2015	<b>Party Name:</b> HIGH PERFORMANCE TEXTILES PVT.LTD.	<b>Meet No/Date:</b> 4/84- ALC3/2015 30.04.2015	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00035/AM16/	RLA File :05/23/040/00592/AM15/	Lic.No/Date:0510393758 26.03.2015	Defer Date: 28.05.2015

12 The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD/CAM, measurement chart and net content in the export product is not provided by the firm in this case. Therefore, it was decided to ask the firm for the same and defer the case for relisting on 28.05.2015.

<b>Case No.:</b> 7/4/84-ALC3/2015	<b>Party Name:</b> MAYA EXPORTS CORPN	<b>Meet No/Date:</b> 4/84- ALC3/2015 30.04.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00036/AM16/	RLA File :05/24/040/00583/AM15/	Lic.No/Date:0510393757 26.03.2015	

13 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	60% Viscose 40% Polyester Woven Ladies other garments (top), Fabric Dyed, GSM-76, +/- 15%.	11200 Nos.	60% Viscose 40% Polyester Woven Fabric Dyed, GSM-76, +/- 15%	36807 Sq. Mtrs.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



14	Case No.:9/4/84-ALC3/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/84-ALC3/2015 30.04.2015	Status: Deferred
	HQ File :01/84/050/00038/AM16/	RLA File :35/24/040/00026/AM15/	Lic.No/Date:3510044719 31.03.2015	Defer Date: 28.05.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter may also be sent to D/o C&PC for comments. The case stands for re-listing on 28.05.2015.				

15	Case No.:10/4/84-ALC3/2015	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:4/84-ALC3/2015 30.04.2015	Status: Deferred
	HQ File :01/84/050/00039/AM16/	RLA File :05/24/040/00610/AM15/	Lic.No/Date:0510393814 31.03.2015	Defer Date: 28.05.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 28.05.2015.				

#### Manual agenda cases

(16)

Case No.48	M/s. Richa & Co,
NC 04/16 dt. 30.04.2015	F.No. 01/84/162/007/AM-16/DES-V
Fixation of norms against Annual Advance Authorisation No.0510385425 dated 01.05.2014.	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
I.	Ladies Jacket made of 100% Polyester Dyed Woven Fabric, GSM-110, +/- 10% - Style No.TL277014MI.	1080 Nos.	100% Polyester Dyed Woven Fabric, GSM-110, +/- 10% .	3.1 Sq. Mtrs./per pc.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.49	M/s. Shahi Exports Pvt. Ltd., Faridabad.
NC 04/16 dt. 30.04.2015	F.No. 01/84/50/113/AM-15/DES-V
Re-fixation of norms against Advance Authorisation No.0710103946 dated 06.05.2014.	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Girls Dress made of 100% Cotton Printed Fabric GSM-117 +/-10% (Style No. CX8-7125050)	5000 Nos	100% Cotton Printed Fabric GSM 117 +/-10%	11000 Sq. meters
2	Babies Dress with Dipper made of 100% Cotton Printed Fabric, GSM-117 +/-10% (Style no. CT8-7125150)	3400 Nos	100% Cotton Printed Fabric, GSM 117 +/-10%	4080 Sq. meters
3	Girls Dress made of 100% Cotton Yarn Dyed Fabric, GSM-123 +/-10% (Style no. CX8-7125049)	6260 Nos	100% Cotton Yarn Dyed Fabric, GSM -123 +/-10%	13146 Sq. meters
4	Babies Dress with Diaper made of 100% Cotton Yarn Dyed Fabric, GSM-123 +/-10% (Style no. CT8-7125148)	3200 Nos	100% Cotton Yarn Dyed Fabric GSM 123 +/-10%	4160 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.50	M/s. Anjani Technoplast Ltd., New Delhi.
NC 04/16 dt. 30.04.2015	F.No. 01/84/50/222/AM-11/DES-V
Ratification of norms against Advance Authorisation No.0510275875 dated 28.10.2010.	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD/CAM, measurement chart and net content of inputs in export product is not provided by the firm in this case. Therefore, it was decided to ask the firm for the same and defer the case for relisting on 28.05.2015.



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